

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2927/2002

New Delhi this the 12th day of November, 2002

**Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)  
Hon'ble Shri A.P.Nagrath, Member (A)**

Ex. Sub-Inspector Bhoop Singh,  
No. D-1006,  
S/O Shri Paras Ram,  
R/o Village-Bakarwala,  
P.O- Ghewara,  
Nangloi, Delhi.

(By Advocate Shri Sachin Chauhan)

. . . Applicant

VERSUS

1. Union of India through  
its Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi.

2. Joint Commissioner of Police,  
Special Branch,  
Police Headquarters, I.P.Estate,  
MSO Building,  
New Delhi.

3. Deputy Commissioner of Police,  
Special Branch,  
Police Headquarters, I.P.Estate,  
MSO Building,  
New Delhi.

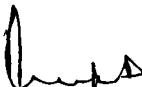
. . . Respondents

O R D E R (ORAL)

**(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J))**

After hearing Shri Sachin Chauhan, learned counsel for the applicant for some time, he seeks permission to withdraw the OA with liberty to the applicant to agitate the matter further if he is aggrieved.

2. Permission to withdraw the OA is granted. Accordingly OA is dismissed as withdrawn with liberty to the applicant in accordance with law.

  
(A.P. Nagrath)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

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